NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)

2. C.P. (IB)/459(MB)2024

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Abv Electronic
Vs.
Anmol Innovative Electrical Private Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Prakhar Tandon i/b Adv. Sanchit for the Operational Creditor present through physical mode.

2. The Registry is directed to issue notice to the CorporateDebtor intimating the next date of hearing and to place on record the tracking report alongwith notice before the next date of hearing.

3. The Corporate Debtor is directed to file reply within two weeks from the date of receipt of order after duly serving a copy of reply to the other side, at least two days in advance before the next date of hearing.

4. Post this matter on **28.08.2024** for further consideration.

Sd/-

SANJIV DUTT
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)

(FRK)